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OFFICE OF DISTRICT & SESSIONS JUDGE, TARN TARAN

ORDER

In continuation of this office order bearing Endst. No.1365/EB dated 12.10.2020 it is hereby ordered that from now onwards all Judicial Officers shall allow physical hearing of cases of all the categories right from the stage the same were fixed, subject to moving of application by counsels for both the sides. However, the presiding officers shall strictly follow the guidelines issued regarding COVID-19 by health authorities and government from time to time. It is further directed that Presiding Officers are to ensure that only the lawyers and concerned persons be allowed inside the Court Room and none else during said proceedings. The above said directions be complied with immediate effect, meticulously and without any lapse.

Handwritten
District & Sessions Judge
Tarn Taran

Endst. No 35/EB Dated 6/1/21

Copy forwarded for information and necessary action to:

1. The Ld. Registrar General, Hon'ble Punjab & Haryana High Court, Chandigarh;
2. All the Judicial Officers posted in Sessions Division Tarn Taran
3. The Senior Superintendent of Police, Tarn Taran
4. The Superintendents, Central Jail Amritsar and Sub-Jail Patti
5. The District Attorney, Tarn Taran
6. The Presidents, Bar Associations; Tarn Taran, Patti and Khadoor Sahib
7. System Officer of this office to upload the order on official website

Handwritten
District & Sessions Judge
Tarn Taran